## OSBI

Core Banking Technical Operations Department, State Bank of India, Global IT Centre, Sector-11, CBD Belapur, Navi Mumbai - 400614 CORRIGENDUM - 3

Please refer the RFP no. SBI/GITC/Core Banking-Tech Operation/2021/2022/799 dated 20.10.2021. Corrigendum - 3 "for extension of bid submission date" is available under 'Procurement news' at Bank's Website, https://www.sbi.co.in and e-Procurement agencyportal https://etender.sbi/SBI/

Place: Navi Mumbai

Date: 26.11.2021

CB - Tech Operations Department

### PUNJAB LOGISTICS INFRASTRUCTURE LIMITED (A Government of India Undertaking) Office Address – VPO Ghungrana, Malerkotla Road, Near Toll Plaza, Ludhiana-141204 TENDER NOTICE

(E-TENDER cum REVERSE AUCTION MODE ONLY)

Online "Professional Services of Handling of Containers, Cargo, Internal Transportation of Containers PFT Rakes (Break Bulk Cargo) at MMLP/PLIL, Ludhiana, Punjab" only through e-tender cum reverse

PLIL/H&T/2021 dated 24.11.21 ender No. Handling of Containers, Cargo, Internal Transportation of Containers, Name of Work PFT Rakes (Break Bulk Cargo) at MMLP/PLIL, Ludhiana, Punjab. Rs. 11,34,30,000(excluding GST) for 4+1 years. stimated Cost

Period of Contract 4+1 years. Earnest Money Deposit | Exempted for all bidders. Cost of Document Rs. 1,000/-inclusive of all taxes and duties through e-payment. Tender Processing Fee Rs. 4,720/-Inclusive of all taxes & duties (Non-refundable) through e-payment. Date of Sale (On Line) From, 29/11/2021 at 15:00 hrs. (up to 13/12/2021 16:00 hrs.) ast Date & Time of submission. On 14/12/2021 up to 15:00 hrs. On 15/12/2021 at 15:30 Hrs. Date & Time of Opening

Log onto www.concorindia.com., www.plil.co.in, www.pswc.in. For complete details and downloading, visit only the website (www.tenderwizard.com/CCIL). Requested to visit the site regularly, PLIL reserve the right to reject the tender without assigning any reason thereof.



# ONE 97 COMMUNICATIONS LIMITED

CIN: U72200DL2000PLC108985

Registered Office: First Floor, Devika Tower, Nehru Place, New Delhi 110 019, India; Tel: +91 11 2628 0280; Website: www.paytm.com

Corporate Office: B-121, Sector 5, Noida, Uttar Pradesh 201 301, India, Tel: +91 120 4770770; Fax: +91 120 4770771; E-mail: compliance.officer@paytm.com

#### Statement of Unaudited Consolidated Financial Results for the guarter and six months ended September 30, 2021

Sr.	Particulars	Quarter Ended			Half Year Ended		Year Ended
No.		September 30, 2021 (Unaudited)	June 30, 2021 (Audited)	September 30, 2020 (Unaudited)	September 30, 2021 (Unaudited)	September 30, 2020 (Unaudited)	March 31, 2021 (Audited)
1	Total income from operations (including other income)	11,345	9,480	7,581	20,825	14,075	31,868
2	Profit/ (loss) for the period/year (before tax and exceptional items)	(4,715)	(3,764)	(4,283)	(8,479)	(7,088)	(16,702)
3	Profit/ (loss) for the period/year before tax (after exceptional items)	(4,715)	(3,788)	(4,283)	(8,503)	(7,168)	(16,983)
4	Net profit/ (loss) for the period/year after tax (after exceptional items)	(4,735)	(3,819)	(4,367)	(8,554)	(7,211)	(17,010)
5	Total comprehensive income/ (loss) for the period/year (after tax)	(4,817)	(3,766)	(4,355)	(8,583)	(7,236)	(17,040)
6	Equity share capital	610	605	604	610	604	605
7	Other equity						64,743
8	Earnings per share (₹ per share of ₹1/- each) Basic*: Diluted*: *Not annualised	(8) (8)	(6) (6)	(7) (7)	(14) (14)	(12) (12)	(28) (28)

#### Statement of Unaudited Standalone Financial Results for the quarter and six months ended September 30, 2021

Sr. No.	Particulars	Quarter Ended			Half Year Ended		Year Ended
		September 30, 2021 (Unaudited)	June 30, 2021 (Audited)	September 30, 2020 (Unaudited)	September 30, 2021 (Unaudited)	September 30, 2020 (Unaudited)	March 31, 2021 (Audited)
2	Profit/ (loss) for the period/year before tax (after exceptional items)	(4,612)	(3,947)	(3,902)	(8,559)	(6,532)	(15,599)
3	Net profit/ (loss) for the period/year after tax (after exceptional items)	(4,612)	(3,950)	(3,902)	(8,562)	(6,532)	(15,601)

- 1 The above are extract of the detailed format of Unaudited Financial Results (Consolidated and Standalone) for the guarter and six months ended September 30, 2021 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended. The full format of guarterly financial results are available on the stock exchange websites (www.nseindia.com and www.bseindia.com) and on the Company's website (www.paytm.com).
- 2 The Company, on June 30, 2021, has sub-divided equity share of INR 10 each into 10 Equity Shares of INR 1 each. Consequently, the basic and diluted earnings per share have been computed, for all periods presented in the Unaudited Financial Results, on the basis of the new number of equity shares in accordance with Ind AS 33, Earning per share.
- 3 The above Unaudited Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company in their meeting held on
- 4 The Unaudited Financial Results for the quarter and half year ended September 30, 2020 have not been audited or reviewed by our statutory auditors. However, the management has exercised necessary due diligence to ensure that the unaudited financial results for these periods provide a true and fair view of the Company's affairs.

For One 97 Communications Limited

Chairman, Managing Director and CEO

Vijay Shekhar Sharma

Place: New Delhi Date: November 27, 2021

This addendum-cum-corrigendum to the Letter of Offer, the Abridged Letter of Offer, the Application Form and other applicable Issue materials ("Addendum-cum-Corrigendum") in India is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold, to subscribe or sell

either entitlements or securities. All capitalised terms used herein and not defined herein shall have the meaning assigned to them in the letter of offer dated November



Our Company was incorporated under the Companies Act, 1956 in New Delhi as "Yogya Enterprises Ltd" on 16 September, 2010 vide Certificate of Incorporation issued by the Registrar of Companies, Delhi & Haryana. Subsequently, name of our Company was changed to HKG Limited pursuant to fresh certificate of incorporation dated 16 October 2019 issued by Registrar of Companies, Delhi & Haryana.

Corporate Identity Number: L51909MH2010PLC340313.

Registered Office: C Wing, Madhuban Building, Opp. Dev Nagar, New Sai Baba Nagar, Kandivali (W), Mumbai City, Maharashtra – 400 067, India Tel No.: +91 84520 09432 | E-mail: info@hkglimited.com | Website: www.hkglimited.com

Contact Person: Mr. Hardik Shah, Executive Director

PROMOTERS OF OUR COMPANY: MR. YATIN BHUPENDRA SHAH AND HKG MONEY TECH PRIVATE LIMITED (formerly known as IG FINANCIAL SERVICES INDIA PRIVATE LIMITED)

ISSUE OF UP TO 1,75,00,000 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 2 EACH OF OUR COMPANY (THE "EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 8.00 PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 6.00 PER EQUITY SHARE) NOT EXCEEDING ₹ 14.00 CRORES ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 EQUITY SHARE FOR EVERY 1 FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS 15 NOVEMBER 2021 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 108.

#### ADDENDUM-CUM-CORRIGENDUM TO THE LETTER OF OFFER, THE ABRIDGED LETTER OF OFFER, THE APPLICATION FORM AND OTHER APPLICABLE ISSUE MATERIALS

This Addendum-cum-Corrigendum is being issued pursuant to Schedule IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations"). Our Company has filed the Letter of Offer with the Stock Exchange and SEBI. The Eligible Equity Shareholders. are requested to please note the following:

### NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY

Our company has filed the LOF with stock exchange and SEBI and the ALOF and the application form have been sent to the eligible equity shareholders of our company in relation to the ongoing Right Issue by the company ("the Issue"). The Eligible Equity shareholders are requested to please note that the shareholding pattern disclosed in the LOF under "Capital Structure" on page no. 35 to 40 (both pages inclusive) was erroneously mentioned with respect to "Promoter Shareholding" which shall be

(i) The statement of the shareholding pattern of our Company as per the latest data available on BSE is as follows:

Category of shareholder	No. of share- holders	No. of fully paid up equity shares held	Total no. shares held	Shareholding as a % of total no. of shares (calculated as per SCRR, 1957) As a % of (A+B+C2)	No. of Voting Rights	Total as a % of Total Voting right	No. of equity shares held in dematerialized form
(A) Promoter & Promoter Group	3	53,40,000	53,40,000	30.51	53,40,000	30.51	53,40,000
Yatin Bhupendra Shah	1	44,30,000	44,30,000	25.31	44,30,000	25.31	44,30,000
Vaishali Yatin Shah	1	1,50,000	1,50,000	0.86	1,50,000	0.86	1,50,000
HKG Money Tech Pvt Ltd (formerly IG Financial Services India Pvt Ltd)	1	7,60,000	7,60,000	4.34	7,60,000	4.34	7,60,000
Sub Total A	3	53,40,000	53,40,000	30.51	53,40,000	30.51	53,40,000
(B) Public	636	1,21,60,000	1,21,60,000	69.49	1,21,60,000	69.49	1,21,60,000
(C1) Shares underlying DRs		-			*:	+8	-
(C2) Shares held by Employee Trust	S-		7.	-	- 23	2.58	
(C) Non Promoter-Non Public	100	£ 50			20		
Grand Total	639	1,75,00,000	1,75,00,000	100.00	1,75,00,000	100.00	1,75,00,000

For detailed shareholding pattern, kindly refer BSE website at www.bseindia.com.

Accordingly, the Letter of Offer (specifically the section titled "Capital Structure" from page 35 to 40 (both pages inclusive), Abridged Letter of Offer, Application Form and other applicable Issue materials stand amended to the extent stated hereinabove.

This Addendum-cum-Corrigendum should be read in conjunction with the Letter of Offer, Abridged Letter of Offer, Application Form and other applicable Issue materials. This Addendum-cum-Corrigendum shall be communicated to SEBI and the Stock Exchange. Further, this Addendum-cum-Corrigendum can be accessed on websites of:

(i) our Company at www.hkglimited.com;

(ii) the Lead Manager to the Issue at www.khambattasecurities.com;

(iii) the Registrar at www.bigshareonline.com

Investors should only rely on the information included in this Addendum-cum-Corrigendum, the Letter of Offer, the Abridged Letter of Offer, the Application Form and other applicable Issue materials while making an investment decision to invest in the Issue.

Date: 26/11/2021

Place: Mumbai

For HKG Limited Meet Paresh Shah Managing Director

Disclaimer: HKG Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations to issue Equity Shares on a rights basis and has filed a Letter of Offer with the Securities and Exchange Board of India and BSE. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, website of Stock Exchange where the EquityShares are listed i.e. BSE SME at www.bsesme.com and the website of the Lead Manager at www.khambattasecurities.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 20 of the Letter of Offer. It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the letter of offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the Disclaimer clause of the BSE Limited This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute anoffer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") AND THIRD CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT TO THE OPEN OFFER FOR THE

# CHOKSI IMAGING LIMITED

Registered Office: Survey No.121, Plot No 10, Silvassa Industrial Est. 66 Kva Road, Amli, Silvassa, Dadra & Nagar Haveli, 396230, Gujarat, India, Tel: 026 0264 2240 / 41; Email: compliance.officer@choksiworld.com; Website: www.choksiworld.com; Contact Person: Rishi Dave, Company Secretary & Compliance Officer

OPEN OFFER FOR ACQUISITION OF UP TO 10.14.000 (TEN LAKHS FOURTEEN THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26.00% (TWENTY-SIX PERCENTAGE) OF THE VOTING SHARE CAPITAL OF CHOKSI IMAGING LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY MR. SAMIR CHOKSI ("ACQUIRER 1") AND CHOKSI ASIA PRIVATE LIMITED (FORMERLY KNOWN AS HI-TECH IMAGING PRIVATE LIMITED) ("ACQUIRER 2") (ARE COLLECTIVELY REFERRED TO AS "ACQUIRERS") ("OFFER/OPEN OFFER") IN COMPLIANCE WITH REGULATIONS 3(2) AND OTHER APPLICABLE PROVISIONS OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011 AND SUBSEQUENT AMENDMENTS THERETO ("SEBI (SAST) REGULATIONS"). This Pre-offer opening advertisement and third corrigendum to the detailed public statement ("AdvertisementcumCorrigendum") is being issued by Fedex Securities Private Limited.

the Manager to the Open Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirers, pursuant to and in accordance with Regulation 18(7) of the SEBI (SAST) Regulations in respect of the Open Offer.

This Advertisement cum Corrigendum should be read in continuation of and in conjunction with: a) the Public Announcement dated September 29, 2021 ("PA");

Members of the Committee of Independent 1. Himanshu Vasant Kishnadwala - Chairman

- b) the Detailed Public Statement ("DPS") that was published in the newspapers: 'Financial Express Newspaper (English All editions), Jansatta Newspaper (Hindi -All editions), Financial Express Newspaper (Gujarat- Ahmedabad Edition), Janadesh Newspaper (Gujarat- Silvassa- Cover Dadra Nagar Haveli) and Pratahakal Newspaper (Regional - Mumbai edition), on October 06, 2021; the first corrigendum to the Detailed Public Statement that was published in the newspaper: Financial Express Newspaper (English - All editions), Jansatta Newspaper (Hindi -All
  - editions), Financial Express Newspaper (Gujarat- Ahmedabad Edition), Janadesh Newspaper (Gujarat- Silvassa- Cover Dadra Nagar Haveli) and Pratahakal Newspaper (Regional Mumbai edition), on October 14, 2021.
- d) the second corrigendum to the Detailed Public Statement that was published in the newspaper: Financial Express Newspaper (English All editions), Jansatta Newspaper (Hindi -All editions), Financial Express Newspaper (Gujarat- Ahmedabad Edition), Janadesh Newspaper (Gujarat- Silvassa- Cover Dadra Nagar Haveli) and Pratahakal Newspaper (Regional - Mumbai edition), on November 18, 2021;

the Letter of Offer ("LOF") dated November 20, 2021 along with Form of Acceptance (FOA) & Share Transfer Form.

This Advertisement cum Corrigendum is being published in all the newspapers in which the DPS was published. For the purposes of this Advertisement cumCorrigendum, the following terms would have the meaning assigned to them herein below:

a) "Identified Date" means November 15, 2021, being the date falling on the 10th (tenth) working day prior to the commencement of the Tendering Period;

b) "Public Shareholders" shall mean all the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except: (i) the Acquirers, (ii) parties to the underlying SPA (as defined below) including persons deemed to be acting in concert with such parties to the SPA, as the case may be and (iii) the Promoter and Promoter Group of the Target Company.

 c) "Tendering Period" means the period from Tuesday, November 30, 2021 to Monday, December 13, 2021 (both days inclusive). All Capitalised terms used but not defined in this Advertisement cum Corrigendum shall have the meaning assigned to such terms in the LOF.

Offer Price: The offer price is Rs. 41/- (Rupees Forty-One only) per Offer Share ("Offer Price") of the Target Company payable in cash. Acquirers have decided to revise the Offer price upwards from Rs 35/ (Rupees Thirty-Five)-to Rs 41/- (Rupees Forty-One). In accordance with Regulation 17(2) read with Regulation 22(2) and Regulation 18(5)(a) of the SEBI (SAST) Regulations, the Acquirers have enhanced the amounts in the Escrow Account by further cash deposit of Rs. 60,84,000/- (Rupees Sixty Lakh Eighty-Four Thousand only), which together with the existing amount of Rs. 3,54,90,000/- (Rupees Three Crore Fifty-Four Lakh Ninety Thousand only) deposited earlier in the Escrow Account, collectively being 100% of the Revised offer consideration payable to the public shareholders which consist of total amount to Rs 4,15,74,000 (Rupees Four Crore Fifteen Lakh Seventy-Four Thousand Only) under the Offer (assuming full acceptance by the public shareholders) For further details relating to Offer Price, please refer to Section V(B) (Justification of Offer Price) of the LOF.

2. Recommendations of the Committee of Independent Directors of the Target Company ("IDC"): The Committee of Independent Directors of the Target Company ("IDC") was published its recommendation on the Offer on November 26, 2021 in the same newspapers in which DPS was published. However, the Public Shareholders should independently evaluate the Offer and take an informed decision in the said matter. A summary of the relevant extract of the IDC recommendation is given below:

2. Tushar Madhuvandas Parikh - Member Directors ("IDC") 3. Shamanthakamani Prakash Sagarkatte - Member The IDC has perused the Letter of Offer and other documents as released and published by the Acquirers. JRM & Associates LLP, Recommendation on the Open offer, as to Chartered Accountant have provided an external advice, dated November 25, 2021, that the open offer price is in accordance with the whether the offer is fair and reasonable SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (the "Takeover Regulations") and have also presented, the valuation of fair price per share, to the IDC, in its meeting held on November 25, 2021 Based on the above, the IDC is of opinion that the open offer price to the public shareholders of the Target Company is deemed to be in compliance with the above Takeover Regulations and to that extent is fair and reasonable IDC has evaluated the Public announcement dated September 29, 2021, the Detailed Public Statement dated October 06, 2021 and Summary of reasons for recommendation Draft Letter of Offer dated October 13, 2021 and Letter of Offer dated November 20, 2021. The IDC has taken into consideration the following factors for making its recommendations: The Equity shares of TC are frequently traded within the meaning of regulation 2 (1) (i) of SEBI (SAST) Regulations 2011 on BSE Limited. As per the Equity Share Valuation report dated on November 25, 2021 of Choksi Imaging Limited given by JRM & Associates LLP. Chartered Accountant (FRN: 106912W/W100300) having office at Boman House, Office No. 4, 1st Floor, 2nd Homji Street, P.M. Road, Fort, Mumbai - 400001 the fair value of equity shares of Rs. 38.15/- (Rupees Thirty-Eight and Fifteen Paise only) per share. The Offer Price of Rs. 41/- (Rupees Forty-One only) per share is higher than price calculated after considering the parameters as specified under Regulation 8(1) read with Regulation 8(2) of SEBI (SAST) Regulations 2011. Disclosure of voting pattern of the meeting in The recommendations were unanimously approved by the members of IDC. which the Open Offer proposal was discussed Details of Independent Advisors, if any The IDC has obtained valuation report of equity shares of the Company from JRM & Associates LLP Chartered Accountant.

3. Other details of the Open Offer

3.1. The Open Offer is being made under Regulation 3(2) and 4 of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company. 3.2. The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competing offer(s) to this Open Offer and the last date

for making such competing offer has expired. The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST)

3.3. The dispatch of the LOF to all the Public Shareholders of the Target company holding Equity shares as on Identified date (i.e., November 15, 2021) has been completed (either through electronic or physical mode) dated November 23, 2021 in accordance with Regulation 18(2) of the SEBI (SAST) Regulations. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the LOF was to be sent. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Offer. A copy of the Letter of Offer (which includes the Form of Acceptance and Form SH-4 for Public Shares holding shares in physical form) is also available on the website of SEBI at www.sebi.gov.in; the Target Company at www.choksiworld.com; Registrar to the Offer at www.adroitcorporate.com; Manager to Offer at www.fedsec.in and BSE at www.bseindia.com from which the Public Shareholders can download / print the same in order to tender their Equity shares in the Open offer.

3.4. In case of non-receipt/ non- availability of the Form of Acceptance, the application can be made on plain paper in writing signed by the shareholder(s) during the Tendering Period, i.e. from November 30, 2021 to December 13, 2021, along with the following details: a) In case the Equity Shares are held in dematerialized form: Public shareholders who desire to tender their Equity Shares in the electronic / dematerialized form under the Offer

would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the Procedure for Acceptance and Settlement of the Offer specified in section VII page number 33 of the LOF. b) In case of Equity Shares are held in in physical form: Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective

Selling Broker by providing the relevant information and documents as per the Procedure for Acceptance and Settlement of the Offer specified in section VII page number 37 of the LOF. Public Shareholders must ensure that the Form of Acceptance, along with TRS and the requisite documents must reach the Registrar to the Offer within 2 (two) days of bidding by the Selling Broker and in any case no later than December 13, 2021 (by 5.00 p.m. (IST)). Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Open Offer.

Any other changes suggested by SEBI and incorporated in LOF: In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer dated October 13, 2021 ("DLOF") was submitted to SEBI on October 14, 2021. SEBI issued its observations on the DLOF vide its communication letter dated November 11, 2021. SEBI's observations have been incorporated in the LOF. The changes made in First

details of changes since the Corrigendums to the Detailed Public statement. **Material Updates** There have been no material changes in relation to the Offer since the date of the PA, save as otherwise disclosed in the First Corrigendum to DPS, Second Corrigendum to DPS and LOF and are disclosed below for reference: 5.1. Revised Offer Price: As stated in the Second Corrigendum to DPS and LOF, the Offer Price has been revised to Rs 41/- per Equity Share. Suitable changes in relation to the above

corrigendum to the Detailed Public statement and Second Corrigendum to the Detailed Public Statement are reflected in the LOF. This AdvertisementcumCorrigendum provide

have been made to the cover page, section II, section V and section VI respectively of the LOF. 5.2. Revised Offer Consideration: Based on the revised Offer Price, the total consideration for the Offer, assuming full acceptance, i.e., for the acquisition of 10,14,000 (Ten Lakhs Fourteen thousand) Equity Shares is Rs 4,15,74,000 (Rupees Four Crores Fifteen Lakhs & Seventy-Four Thousand Only). Suitable changes in relation to the above have been

made to section II and section V respectively of the LOF. 5.3. Financial Arrangement: In accordance with Regulation 17(2) read with Regulation 22(2) and Regulation 18(5)(a) of the SEBI (SAST) Regulations, the Acquirers have enhanced the amounts in the Escrow Account by further cash deposit of Rs. 60,84,000/- (Rupees Sixty Lakh Eighty-Four Thousand only), which together with the existing amount of Rs. 3,54,90,000/- (Rupees Three Crore Fifty-Four Lakh Ninety Thousand only) deposited earlier in the Escrow Account, collectively being 100% of the Revised offer consideration payable to the public shareholders which consist of total amount to Rs 4.15.74.000 (Rupees Four Crore Fifteen Lakh Seventy-Four Thousand Only) under the Offer (assuming full

acceptance by the public shareholders). Suitable changes in relation to the above have been made to section V of the LOF 5.4. Completion of Underlying Transaction: Further, on November 16, 2021, parties to the SPA have consummated the SPA shares, wherein the Sellers have transferred the SPA shares to the Acquirers as (a) 5829 Equity shares transferred to Acquirer 1; and (b) 5,66,221 Equity shares transferred to Acquirer 2. Suitable changes in relation to the above have been made to section II, section III and section IV respectively of the LOF.

5.5. Other key changes and updates include the following:

of market purchase on November 12, 2021.

Section II on page 13 of the LOF has been updated in relation to SPA shares.

The Pre and Post Offer Shareholding Pattern of the Target Company and related information has been updated as on September 30, 2021 in section IV on page 26 & 27 of the LOF. Acquirer 1 being a promoter of the Target company have acquired 5,75,586 (Five Lakhs Seventy-Five Thousand Five Hundred and Eighty-Six) Equity shares representing 14.76% of the Voting share capital of the Target company from Gaurav Suresh Choksi, Ratna Gaurav Choksi & Minaxi Suresh Choksi also being part of the promoter and promoter group of the Target company by the way inter se transfer amongst promoter & promoter group as per Regulation 10 (1) (a) (ii) of the SEBI (SAST) Regulations, by way

Change in shareholding of the Acquirers as on date of this Advertisement cumCorrigendum of Acquirer 1 was 6,67,980 representing 17.13% representing of the Current Voting Share Capital and Acquirer 2 was 5,66,221 representing 14.52% of the Current Voting Share Capital.

Revisions to the section titled "Procedure for acceptance and settlement of the Open Offer" in line with BSE's notice no. 20210825-62 dated August 25, 2021 have been included in section VII beginning on page 33 of the LOF. 6. Amendments to LOF

Section V paragraph B point 4 of the Letter of Offer on page number 29 shall be substituted by this Advertisement cum Corrigendum shall read as under "In accordance with Regulation 17(2) read with Regulation 22(2) and Regulation 18(5)(a) of the SEBI (SAST) Regulations, the Acquirers have enhanced the amounts in the Escrow

Account by further cash deposit of Rs. 60.84,000/- (Rupees Sixty Lakhs Eighty-Four Thousand only), which together with the existing amount of Rs. 3,54,90,000/- (Rupees Three Crores Fifty-Four Lakhs Ninety Thousand only) deposited earlier in the Escrow Account, collectively being 100% of the Revised offer consideration payable to the public shareholders which consist of total amount to Rs 4,15,74,000 (Rupees Four Crores Fifteen Lakhs Seventy-Four Thousand Only) under the Offer (assuming full acceptance by the public shareholders).

7. Details regarding the status of Statutory and other Approvals a) To the best of the knowledge of the Acquirers, as on the date of this Advertisement cumCorrigendum, there are no statutory, regulatory or other approvals required by the Acquirers to acquire the Offer Shares that are validly tendered pursuant to the Open Offer. If, however, any statutory or other approval becomes applicable prior to completion of such acquisitions, the Open Offer would be subject to such other statutory or other approval (s) being obtained. Please refer to page number 16 of the LOF for further details.

8. Revised Schedule of Activities:

S. No. Activity Original Schedule (Day and Date) Revised Schedule (Day and Date) Date of PA Wednesday, September 29, 2021 Wednesday, September 29, 2021 Wednesday, October 06, 2021 Date of publication of the DPS Wednesday, October 06, 2021 Wednesday, October 13, 2021 Last date for filing of the draft letter of offer with SEBI Wednesday, October 13, 2021 Friday, October 29, 2021 Last date for public announcement for competing offer(s) Friday, October 29, 2021 Thursday, November 11, 2021# Last date for receipt of SEBI observations on the draft letter of offer (in the event Tuesday, November 09, 2021 SEBI has not sought clarifications or additional information from the Manager) Identified Date Thursday, November 11, 2021 Monday, November 15, 2021\* Last date by which the Letter of Offer is to be dispatched to the Public Shareholders Thursday, November 18, 2021 Tuesday, November 23, 2021 whose names appear on the register of members on the Identified Date Friday, November 26, 2021 Last date by which the committee of the independent directors of the Target Company is Wednesday, November 24, 2021 required to give its recommendation to the Public Shareholders for this Open Offer Monday, November 29, 2021 Last date for upward revision of the Offer Price and/or Offer Size Thursday, November 25, 2021 Thursday, November 25, 2021 Monday, November 29, 2021 Date of publication of opening of Open Offer public announcement in the newspapers in which the DPS has been published Friday, November 26, 2021 Tuesday, November 30, 2021 11 Date of commencement of the tendering period ("Offer Opening Date") Thursday, December 09, 2021 Date of closure of the tendering period ("Offer Closing Date") Monday, December 13, 2021 Monday, December 27, 2021 Last date of communicating the rejection/ acceptance and completion of payment of Thursday, December 23, 2021 consideration or refund of Equity Shares to the Public Shareholders Thursday, December 30, 2021 Last date for filling the Report with SEBI Monday, January 03, 2022 15 Last date for publication of post-Open Offer public announcement in the newspapers in Thursday, December 30, 2021 Monday, January 03, 2022 which the DPS has been published

\*Date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer shall be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers and Parties to SPA) are eligible to participate in the Offer any time before the closure of the Offer. #Actual date of receipt of SEBI observations on the Draft Letter of Offer.

9. The Acquirers and their respective Directors severally and jointly, accept full responsibility for the information contained in this Advertisement cum Corrigendum (except for the information pertaining to the Target Company, which has been sourced from publicly available sources or from information published or provided by the Target Company) and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations. The Acquirers would be severally and jointly responsible to ensure compliance with the SEBI (SAST) Regulations.

 This AdvertisementcumCorrigendum would also be available on SEBI's website at www.sebi.gov.in. ISSUED ON BEHALF OF THE ACQUIRERS BY MANAGER TO THE OFFER

ISSUED BY THE MANAGER TO THE OFFER REGISTRAR TO THE OFFER

FEDEX SECURITIES PRIVATE LIMITED 3rd Floor, B Wing, Jay Chambers, Dayaldas Road, Vile Parle (E), Mumbai 400 057 Tel No.: +91 8104985149 E-mail: mb@fedsec.in Website: www.fedsec.in SEBI Registration Number: INM000010163 Investor Grievance E-mail: mb@fedsec.in Contact Person: Yash Kadakia



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Investor Grievance Email id: info@adroitcorporate.com Website: www.adroitcorporate.com Contact Person: Mr. N. Surreash SEBI Registration No.: INR000002227

On behalf of the Acquirers Choksi Asia Private Limited (Acquirer 2)

Samir Choksi (Acquirer 1) Place: Mumbai

Date: November 27, 2021

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